

FORM A**PUBLIC ANNOUNCEMENT**

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF VRMX CONCRETE INDIA PRIVATE LIMITED

RELEVANT PARTICULARS		
1.	Name of corporate debtor	VRMX CONCRETE INDIA PRIVATE LIMITED
2.	Date of incorporation of corporate debtor	19-07-2018
3.	Authority under which corporate debtor is incorporated / registered	RoC – Chennai
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	CIN: U45500TN2018PTC123789
5.	Address of the registered office and principal office (if any) of corporate debtor	Old No. 110, New No.111 A, 2nd Floor, Mount View Building, Mount Road, Guindy, Chennai 600032, Tamilnadu, India
6.	Insolvency commencement date in respect of corporate debtor	21-03-2022 (Certified copy of the Order received on 25-03-2022)
7.	Estimated date of closure of insolvency resolution process	17-09-2022
8.	Name and registration number of the insolvency professional acting as interim resolution professional	Mrs. Ganesan Geetha IBBI/IPA-001/IP-P00857/2017-2018/11439
9.	Address and e-mail of the interim resolution professional, as registered with the Board	12, I Cross Street, MES Road, East Tambaram, Chennai, Tamil Nadu Pin: 600059. Email: kumarsgeetha@gmail.com
10.	Address and e-mail to be used for correspondence with the interim resolution professional	12, I Cross Street, MES Road, East Tambaram, Chennai, Tamil Nadu Pin: 600059. Email: kumarsgeetha@gmail.com
11.	Last date for submission of claims	08-04-2022
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	NIL
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	NA
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	Weblink: https://ibbi.gov.in/home/downloads Physical Address: Nil

Notice is hereby given that the Hon'ble National Company Law Tribunal, Chennai Bench has ordered the commencement of Corporate Insolvency Resolution Process of VRMX Concrete India Private Limited on 21-03-2022 (Certified copy of the Order received on 25-03-2022)

The creditors of VRMX Concrete India Private Limited are hereby called upon to submit their claims with proof on or before 08-04-2022 to the Interim Resolution Professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorised representative from among the three insolvency professionals listed against entry No.13 to act as authorised representative of the class [specify class] in Form CA.

–Not Applicable

Submission of false or misleading proofs of claim shall attract penalties.

Date: 27-03-2022

Place: Chennai



Ganesan Geetha

Interim Resolution Professional

Regn No: IBBI/IPA-001/IP-P00857/2017-2018/11439